

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

30. C.P. (IB)/3319(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: Bharti Motors Baroda
 Vs
 Hindustan Construction Company Ltd.

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

1. No representation on the part of the Operational Creditor. Mr. R. P. Narendram, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor submitted that the matter has already been settled out of the Court and the consent terms has been executed between the parties.
3. In view of above, the matter is **dismissed** on account of settlement.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)